

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 308**  
IA - 689/2024  
In  
IB-466(ND)/2023

**IN THE MATTER OF:**

Nathu Mal Gupta

**Vs**

RBL Bank Ltd.

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 94 of IBC, 2016**

**Order delivered on 10.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Akshay Goel and Harsh Jadon, Advs

For the Respondent : Mr. Namit Suri, Adv with CS Ravi.

For the RP : Mr. Atul Bhatia a/w Shivani Chandra

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

The Learned Counsel appearing for the Resolution Professional seeks an adjournment. We may note that on 25.04.2024, also an adjournment was sought by the Learned Counsel appearing for the Resolution Professional. We direct the Resolution Professional to appear either physically or through VC on the next date of hearing.

List the matter on **22.05.2024**.

Sd/-

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**